

Fourteenth Loksabha**Session : 5****Date : 11-08-2005****Participants : [Velu Shri R.](#)**

>

Title : Shri R Velu made a personal explanation regarding certain remarks made about him by Prof. Maha Deo Rao Shiwankar on 28th July, 2005 .

-

12.49 hrs.**PERSONAL EXPLANATION UNDER RULE 357**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): Sir, during the course of reply to Lok Sabha Starred Question No. 61 for 28.7.2005 regarding train accidents, a supplementary was raised by the hon. Member, Prof. Maha Deo Rao Shiwankar in which it was alleged that the figure of “44 dead in accident at unmanned level crossings and total of 64 in different accidents” as indicated in the reply was not correct. The hon. Member further mentioned that on 3rd May, 2005, 52 people including 30 women and 17 children had died in an accident at unmanned level crossing between Kanhan and Dongri Khurd stations, about 30 kms. from Nagpur and desired that the figure of those killed be revised. Hon. Member also commented that as I had not studied the question, the question be shifted to next Monday for answer. At this point, your goodself, Sir, had directed me to correct the reply and also apologize to the House[\[R23\]](#).

MR. SPEAKER: I said that you correct the reply, if there is a mistake.

SHRI R. VELU: To comply with your goodself’s directions, I have got the position re-checked and noted that the accident had actually occurred on 3rd February, 2005 and not on 3rd May, 2005. Therefore, this accident did not pertain to the period referred to in part (a) of the question, wherein “accident-wise details of train accidents occurred since March, 2005 till date” were desired. The details of accident which took place on 3rd February, 2005 could not have been included in the figures for the period March, 2005 onwards stated in the reply to the question. Thus, the information furnished in reply to the Starred question was factually correct. The records need to be set right with this explanation.

Hon. Member of Parliament, Prof. Maha Deo Rao Shiwankar by quoting incorrect date of a particular accident questioned the figures indicated in my reply, went to the extent of alleging wrong reply and lack of application of mind on my part. The allegations were totally unfounded and have caused avoidable mental agony to me.

... (Interruptions)

MR. SPEAKER: There is no such procedure.

... (Interruptions)

MR. SPEAKER: Mr. Prabhunath Singh, I have disallowed your notice Adjournment Motion.

... (Interruptions)

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, हमारी बात सुन लीजिए। ... (व्यवधान) बिहार में लगातार दो दिनों से सीबीआई का मामला चल रहा है जिस में चारा घोटाला शामिल है। ... (व्यवधान)

MR. SPEAKER: Nothing would go on record.

(Interruptions) ... *

MR. SPEAKER: Bihar has been fully discussed the other day.

... (Interruptions)

MR. SPEAKER: I cannot hear anything.

... (Interruptions)

MR. SPEAKER: I have not allowed him. It is not being recorded.

... (Interruptions)

MR. SPEAKER: Bihar was fully discussed. I cannot allow this.

... (Interruptions)

MR. SPEAKER: Go to your seat. It will be a breach of privilege. It is not a matter of fun.

... (Interruptions)
